

NATIONAL COMPANY LAW TRIBUNAL  
SPECIAL BENCH (COURT- I) CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **03.03.2023 at 02.30 PM** THROUGH VIDEO CONFERENCING

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**PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)**  
**HON'BLE SHRI. SAMEER KAKAR, MEMBER (TECHNICAL)**

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**IN THE MATTER OF** : RP of M/s Unique Roof Pvt Ltd

**MAIN PETITION NUMBER** : IBA/316/2019

**(IA/MA) APPLICATION NUMBERS**

IA/352(CHE)/2023

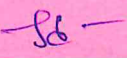
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**ORDER**


The Applicant is represented by the Ld. Counsel Mr. Vijaykumar through video conferencing mode.

This application is filed to take on record for re-constitution of CoC. It is seen that one of the CoC member Tamil Nadu Mercantile Bank (TMB) dues have since been settled by the personal guarantors of the Corporate Debtor with the Tamil Nadu Mercantile Bank (TMB). The same is recorded at page-42 which are minutes of the CoC meeting held on 28.12.2022 where Tamil Nadu Mercantile Bank (TMB) was present. In view of the same, progress report is taken on record with all just exceptions.

Accordingly, IA/352(CHE)/2023 stands **disposed off.**

  
[SAMEER KAKAR]  
MEMBER (TECHNICAL)

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[SANJIV JAIN]  
MEMBER (JUDICIAL)